

NO. 4

Notice of Motion

(S.C.R., Order XI Rule 2)

IN THE SUPREME COURT OF INDIA

[Appellate Jurisdiction]

.....

[Original Jurisdiction]

Civil /Criminal Misc.Petition No..... of 20.....

[Appeal]

.....

Case No. of 20.....

[A.B.]

[Petitioner]

[State of A.B.]

[Appellant]

[Plaintiff]

Vs.

[C.D.]

[Respondent]

[State of C.D.]

[Defendant]

Take notice that the Court will be moved on the..... day of 20..... at 10-30 o'clock in the forenoon, or so soon thereafter as counsel can be heard, by Mr..... counsel for the above-named plaintiff (or defendant, petitioner, appellant, respondent as the case may be), that (or for an order that, or for) (here state the precise object of the motion).

A copy of the application is enclosed herewith.

Take further notice that meanwhile this Court has been pleased to pass the following order, (here quote the interim order of the Court).

Dated this the day of 20.....

.....

Advocate on record for the
Petitioner / Appellant / Plaintiff.

Address:

To

Advocate on record for the
Opposite party/respondent/defendant
